

**Edelweiss ASSET RECONSTRUCTION CO. LTD.**  
CIN - U67100MH2007PLC174759  
Registered Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

**APPENDIX- IV-A [See Rule 8(6) / r/w Rule 9(1)]**  
**E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY**  
Public Notice for E-Auction Sale of Immovable Asset under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 under Rule 8(6) r/w Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and to the Borrower and Guarantor(s) in particular that the below described immovable property mortgaged/charged to Edelweiss Asset Reconstruction Company Limited acting in its capacity as Trustee of EARC Trust SC- 112 ("EARC") viz; the Secured Creditor, the possession of which has been taken by the Authorized Officer of EARC on September 17, 2016 will be sold by way of E-Auction on **July 13, 2023 at 12 Noon** onwards with unlimited extension of 5 Minutes each through E-Auction Agency M/s e-Procurement Technologies Limited (Auction Tiger), on their website/portal <https://www.edelweissarc.auctiontiger.net> on "As is where is", "As is what is", and "Whatever there is" basis for the recovery of **Rs. 31,42,81,606.46/- (Rupees Thirty One Crores Forty Two Lakhs Eighty One Thousand Six Hundred and Six and Forty Six Paise Only)** being due on 30.04.2023 together with further interest and other expenses/costs thereon to EARC from Kalyani Education Private Limited (currently under CIRP and managed by Resolution Professional Mr. Vinit Gangwal) ("Borrower"), Mr. Ravindra Gambhirrao Sapkal, Mrs. Kalyani Ravindra Sapkal, Mr. Sahebrao Dhondu Patil and Mr. Baburao Abasaheb Dharwade ("Guarantors").  
The Reserve Price and Earnest Money Deposit of the secured asset shall be as follows:

Reserve Price	Earnest Money Deposit
Rs. 5,40,00,000/-	Rs. 54,00,000/-

Description of the Immovable Property:  
Residential Flat No. 1201 admeasuring 1200 square feet (approx.) at 12th Floor, Shubhuda Co-op Housing Society Limited, Sir Pochkhanwala Road, Opposite Police Club and RTO, Worli, Mumbai - 400 025 in the name of Mr. Baburao Abasaheb Dharwade (Guarantor).

For detailed terms and conditions of the E-Auction sale, please refer to the link provided in the Secured Creditor's website i.e. [www.edelweissarc.in/PropertySale](https://www.edelweissarc.in/PropertySale)  
Date: 09.06.2023  
Place: Mumbai

**POSSESSION NOTICE**  
(for immovable property)

Whereas, The undersigned being the Authorized Officer of the **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 16.02.2022 calling upon the Borrowers **SAMEER M MUJAWAR; ROOM NO. 301, PANDURANG NIWAS, GANDHI CHOKK PHOOL PADA ROAD, NARAYAN NAGAR, VIRAR EAST, THANE, MAHARASHTRA - 401303, MAHANANDA A MUJAWAR; ROOM NO. 007, BLDG. NO. 11, NARAYAN NAGAR, GANDHI CHOKK, VIRAR, THANE, MAHARASHTRA - 401303, PRIYANKA RAMESH YADAV; BLDG. NO. C-13X, ROOM NO. 11, 3RD FLOOR, POST & TELEGRAM COLONY, SAHAR ROAD, NEAR CARGO, ANDHERI EAST, MUMBAI, MAHARASHTRA - 400099**, to repay the amount mentioned in the Notice being **Rs. 25,25,987.01 (Rupees Twenty Five Lakhs Twenty Five Thousand Nine Hundred Eighty Seven and One Paise Only)** against Loan Account No. **HHLVRA00266113** as on **10.02.2022** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **06.06.2023**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.25,25,987.01 (Rupees Twenty Five Lakhs Twenty Five Thousand Nine Hundred Eighty Seven and One Paise Only)** as on **10.02.2022** and interest thereon.

The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**  
D WING /802, 8TH FLOOR, POONAM IMPERIEL BLDG. NO. 1, VILLAGE DONGRE, VIRAR WEST, S.NO. 1A, THANE-401303, MAHARASHTRA.

Date: 06.06.2023  
Place: THANE

**Canara Bank**  
37, Kshamaalya, Opp Patkar Hall, New Marine Lines, Thackeray Marg, Mumbai - 400 020  
Email: [cb2360@canarabank.com](mailto:cb2360@canarabank.com) TEL: 022-22065425/30 WEB: [www.canarabank.com](http://www.canarabank.com)

**SALE NOTICE**  
E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorized Officer of **Canara Bank**, will be sold on "As is where is", "As is what is" basis on **27.06.2023** for recovery of **Rs. 2,09,52,278/-** (as on **31.12.2022** plus further interest and cost from **01.01.2023**) due to the ARMI Branch of Canara Bank from **M/s. Khandelwal Insulations P. Ltd.**, represented by its Director and Guarantors **Mr. Ramesh Khandelwal (deceased)** Mr. Pavan Ramesh Khandelwal (Director and Legal Heir), Mr. Deepak Ramesh Khandelwal (Legal Heir), M/s. Khandelwal Engineering Corporation.

Description of the Property	Reserve Price	Earnest Money Deposit
Office No. 1013, 10th Floor, Dalamal Tower and B-11 Basement Dalamal Tower, Plot No. 211, Nariman Point Mumbai 400021. In the name of <b>M/s. Khandelwal Engineering Corporation</b> , admeasuring about 557 Sq. ft. build up area.	Rs. 1,55,70,000/-	Rs. 15,57,000/-
Unit No. 9, Ground Floor Shree Diamond Centre Hariji Village, LBS Marg, Vikhrol West, Mumbai, in the name of <b>M/s. Khandelwal Engineering Corporation</b> admeasuring about 547 Sq. ft. Build Up Area.	Rs. 77,40,000/-	Rs. 7,74,000/-

The Earnest Money Deposit shall be deposited on or before **26.06.2023 upto 5 p.m.** There is no encumbrance to the knowledge of the Bank.  
EMD amount of 10% of the Reserve Price is to be deposited by way of Demand Draft in favour of Authorized Officer, **Canara Bank ARMI Branch Mumbai** or Shall be deposited through RTGS/NEFT/Funds Transfer to credit of account of Canara Bank ARMI Branch Mumbai A/c No. 209272434 IFSC Code CNRB0002360 on or before **26.06.2023 upto 5.00 pm** and other documents to be submitted to service provider on or before **26.06.2023 upto 5.00 pm**. Date up to which documents can be deposited with Bank is **26.06.2023**.

Date of inspection of properties on **26.06.2023** with prior appointment with Authorized Officer.  
For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in Canara Bank's website ([www.canarabank.com](http://www.canarabank.com)) or may contact Dr. Seema Somkuwar, Chief Manager, Canara Bank, ARMI Branch, Mumbai (Ph. No. 022-22065425/30/ Mob. No. 989136507) or Saravathi Selvam (Ms.9820986240) E-mail id: [cb2360@canarabank.com](mailto:cb2360@canarabank.com) during office hours on any working day or the service provider M/s. C1 India Pvt. Ltd., Udyog Vihar, Phase - 2, Gulf Petrolchem Building, Building No. 301, Gurgaon, Haryana. Pin-122015. Contact Person Mr. Hareesh Gowda Mob. No. 9544597555 (Contact No. +91 2243402020/21/22/23/24, support@bankauctions.com; hareesh.gowda@c1india.com)

Date: 07.06.2023  
Place: Mumbai

## SYMBOLIC POSSESSION NOTICE

Registered office: ICICI Bank Towers, Bandra-Kurla Complex, (Bandra East), Mumbai- 400051  
Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai-400059  
Branch Office: Premises No. 201, 2nd floor, West View, Opp. ICICI Bank, Veer Savarkar Road, Thane-400062  
Branch Office: 2nd floor, Sonvane Complex, Beside Kamdar Petrol Pump, Mini Market, Main Road, Latur- 413512

Whereas The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued notices upon the Borrower mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.  
As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

Sr. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date and Amount of Demand Notice (Rs.)	Name of Branch
1.	Longin Mathew Thekkakara (Borrower), Anita Longin Thekkakara (Co-Borrower), LHTNE0001283696.	Flat No.304, 3rd Floor, B Wing, Shakuntala Pride Chs. Nr Lodha Heaven, Nilje Dombivali East, Thane - 401208. Bounded By- North: Niketan Building, South: Paradies Building, East. S. No. 125, West: Rivera Building / Date of Possession- 07-Jun-23	28-09-2021 Rs. 48,79,967/-	Thane-B
2.	Raghuveer Singh T Labana (Borrower), Chandani Raghuveer Singh Labana (Co-Borrower), LHMUM0001283136.	Flat No 103 1st Floor Bldg No 1 J P Synergy Phase 1 Near Gaikwad Pada Amernath Kailash Colony Pale Village 131 Thane-421501. Bounded By- North: Road, South: Road, East: Road, West: Jy Symphome./ Date of Possession- 07-Jun-23	27-08-2021 Rs. 24,94,430/-	Ulhas-nagar-B
3.	Dhananjay Umakant Gore (Borrower), Rani Dhananjay Gore (Co-Borrower), NHLAT0001257207.	Plot No 14 East Part M H No R 2 836, Padma Nagar, Latur. S No 230 Cts No 9864 P Latur-413512. Bounded By- North: Road, South: Plot No.13, East: Adj Property, West: Adj Property./ Date of Possession- 06-Jun-23	15-06-2021 Rs. 10,96,212/-	Latur-B
4.	Dhananjay Umakant Gore (Borrower), Rani Dhananjay Gore (Co-Borrower), NHLAT0001257208.	Plot No 14 East Part M H No R 2 836, Padma Nagar, Latur. S No 230 Cts No 9864 P Latur-413512. Bounded By- North: Road, South: Plot No.13, East: Adj Property, West: Adj Property. Date of Possession- 06-Jun-23	15-06-2021 Rs. 4,08,904/-	Latur-B

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgage properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.  
Date: **June 09, 2023**  
Place: **Thane, Latur**

Authorized Officer  
**ICICI Home Finance Company Limited**

**BRIHANMUMBAI MAHANAGARPALIKA**  
L.T.M.G. HOSPITAL, SION, MUMBAI-400 022  
LTH/185/T. dt. 8.6.23

**E-TENDER NOTICE**  
This is an E-Tender Notice. The Commissioner of Municipal Corporation of Greater Mumbai (MCGM) invites e-tenders as given below in three Packet systems".

The Name of the work : (1 Nos) Multi-Headed Microscope with Computerized Photomicrography system (3 Headed-1+2 Observers) for Pediatrics of L.T.M.G. Hospital.

Sr. No.	Descr/Anaesion	E-Tender Price (Rs.)	EMD (Rs.)	Start Date and Time of online Bid Downloading	End date and Time of online Bid Submission
(1 Nos)	Multi-Headed Microscope with Computerized Photomicrography system (3 headed-1+2 Observers) Pediatrics Of L.T.M.G. Hospital with CMC for five years after the completion of warranty of three years Bid No. 7200052863	Rs. 2300/- plus GST @ 18%	Rs. 37500/-	12-6-23 04.00 pm (16:00 Hrs.)	20-6-23 04.00 pm (16:00 Hrs.)

The intending tenderer Shall visit the Municipal Corporation website at <http://www.mcgm.gov.in> for further details of the tender.

The tender documents will not be issued or received by post.

Sd/-  
Dean  
**L.T.M.G. Hospital, Sion**  
PRO/671/ADV/2023-24

Keep the terraces clean, remove odd articles/junk/scrap

**DEBT RECOVERY TRIBUNAL-1 MUMBAI**  
(Government of India, Ministry of finance)  
2nd Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai-400005  
(5th Floor, Scindia House, Ballard Estate, Mumbai-400001)  
**O.A.No. 187 Of 2020** Exh No. 13

**IBBI Bank** .....Applicant  
Vs  
**Mr. Sanjay Mansingh Jadhav & Ors.** .....Defendants

**SUMMONS**  
1. WHEREAS, OA/187/2020 was listed before Hon'ble Presiding Officer/ Registrar on 25/04/2023.  
2. WHEREAS this Hon'ble Tribunal is pleased to issue summons/notice on the said Application under section 19(4) of the Act, (OA) filed against you for debts of Rs.27,23,263.87.  
3. WHEREAS the service of summons/ Notice could not be effected in the ordinary manner and whereas the Application for substitute service has been allowed by this Tribunal.  
4. In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-  
(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;  
(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;  
(iii) You are restrained from dealing with or disposing of secured assets or other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;  
(iv) You shall not transfer by way of sale, lease or otherwise, except in ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;  
(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.  
5. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 11/07/2023 at 12:00 Noon, failing which the application shall be heard and decided in your absence.  
Given under my hand and the seal of this Tribunal on this 26th day of April, 2023.

Sd/-  
Registrar,  
Debts Recovery Tribunal-1, Mumbai.

**D.M.K. Jaoli Sahakari Bank Ltd.**  
(Reg. No. BOM/BM/127 of 1973)  
Regd. Office : 418/20, Maulana Azad Road, Mumbai- 400004.  
Tel. : 022-23822775 / 8691096107

**DMK/JSB/SRO/ Bhandup / 2 / 2023** Date:- **06.06.2023**  
**FORM "Z"**  
(See sub-Rule [11(d-1)] of Rule 107)  
**Possession Notice for Immovable Property**

Whereas the undersigned being the Recovery officer of the DMK Jaoli Sahakari Bank Ltd. Mumbai under the Maharashtra Co-operative Societies Rules, 1961 issued a demand notice dated 03.11.2022 calling upon the judgment debtor **Sai Ar Prop. Mr Vishnu Kondiba Wadkar** Business Loan to repay the amount mentioned in the notice being **Rs.33,63,937/- (Rupees Thirty Three Lakhs Sixty Three Thousand Nine Hundred Thirty Seven Only)** with date of receipt of the said notice and the judgment debtor having failed to repay the amount, the undersigned has issued a notice before attachment dated **03.01.2023 & 16.05.2023** and attached the Property described herein below.  
The judgment debtor having failed to repay the amount, notice is hereby given to the judgment debtor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under rule 107 [11(d-1)] of the Maharashtra Co-operative Societies Rules, 1961 on this **06th June of year 2023**.

The judgment debtor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the DMK Jaoli Sahakari Bank Ltd. Mumbai for an amount dated 31.05.2023 Business Loan of **Rs 30,91,446/- (Rupees Thirty Lakhs Ninety One Thousand Four Hundred Forty Six Only)** and further interest on Principal amount till realization.

**Description of the Immovable Properties**  
**Mr Vishnu Kondiba Wadkar, Borrower & Mortgage Ownership Premises Sai Jyot, Sector No 16 A, Flat No 127, Nerul, Navi Mumbai 400 706 (1 + 2, measuring 67.50 sq mtrs built up )**  
All that piece and parcel of the Residential properties mentioned above of Mr Vishnu Kondiba Wadkar , in the Jurisdiction of Registration District and Sub District - Thane within the jurisdiction of Sub - Registrar of assurances at Thane .  
Date : **06.06.2023**  
Place : **Nerul, Navi Mumbai**

Sd/-  
Vijaykumar Sahebrao Lakade  
Recovery Officer  
Maharashtra Co-Op.Soc.Act.1960  
And Rule 107 Of Rules 1961

**FEDERAL BANK**  
YOUR PERFECT BANKING PARTNER  
Loan Collection & Recovery Department - Mumbai Division  
The Federal Bank Ltd. Loan Collection & Recovery Department - Mumbai Division 134, 13th Floor, Jyoti Maker Chamber II, Nariman Point, Mumbai-400 021  
E-mail : [mumclrd@federalbank.co.in](mailto:mumclrd@federalbank.co.in),  
Phone : 022-22022548 / 22028427  
CIN : L65191KL1931PLC000368, Website : [www.federalbank.co.in](http://www.federalbank.co.in)

**POSSESSION NOTICE**  
Whereas the undersigned being the authorised officer of the Federal Bank Limited under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act,2002 (hereinafter referred to as Act) and in exercise of powers conferred under section 13(12) of the said Act read with rule 3(1) of the Security Interest (Enforcement) Rules,2002(hereinafter referred to as Rules) issued a demand notice dated 14-03-2023 calling upon the borrowers (1) **Mr. Saif Vijay Pitkar, Son of Mr. Vijay Pitkar alias Vijay Chintaman Pitkar and 2) Mrs. Shreya Salil Pitkar alias Pitkar Shreya Salil, Wife of Mr. Saif Vijay Pitkar both at Flat No. A-204, Near Vardhaman CHS Ltd, Plot No. 46, Sector 05, New Panvel, District Raigad, Maharashtra - 410206**, also at Flat No. 1760, 17th Floor, D - Wing, Platina Building Casabella Gold, Kalyan Shill Road, Dombivali East, Thane, Maharashtra - 421204, also at Bungalow bearing Villa No. C - 68, Dornia Tatra Privy Old Khandala Road, Lonavala, Pune, Maharashtra 410401, to repay the amount mentioned in the notice being **Rs.5,52,21,490.94 (Rupees Five Crores Fifty Two Lakhs Twenty One Thousand Four Hundred Ninety and Paise Ninety Four Only)** together with interest and costs within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on this **06th day of June of year 2023**.

The borrower's attention is invited to the provisions of section 13 (8) of the Act, in respect of time available, to redeem the secured assets (security properties).

The borrower in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Federal Bank Ltd. for an amount of **Rs.5,55,93,946.94 (Rupees Five Crores Sixty Five Lakhs Ninety Three Thousand Nine Hundred Forty Six and Paise Ninety Four Only)** as on 05-06-2023 together with further interest and cost/other charges thereon from 06-06-2023

**Description of the Security Property**  
All the piece and parcel of the Villa No. C-68 "Dominia" carpet admeasuring 191 Sq. Mtrs (C-26 as per the occupancy certificate dated 01-08-2014) consisting of Ground + 1st Floor in complex known as "PRIVE" existing and/or to be constructed and all other improvements thereon comprised in S Nos. 147-A, 147-B, 148, 148A, 149B, 149C, 155B, 315, 316, 317, CTS Nos. 163, 160, 160/1 to 160/4, 161,156,162, 155, 164, 166, 158, 157, 159 of Kala Tumba Village, Mouje Lonavala, Taluk Maval, Pune District, Maharashtra State within the registration Sub District of Maval, within the Revenue limits of Tehsil Maval, within the limits of Lonavala Municipality, comprising of various plots with proportionate share in common open spaces, garden areas and roads in the land bearing entry No. 216, Lonavala Municipal Council No. H-wad, House No. 56 present entry No. 67, building commonly bounded on East: Villa No. C-69, West: Villa No. C-67, North: Internal Road and South: Adjacent Villa (Charged to A) above, Mortgaged by 1st and 2nd among you)

For, The Federal Bank Limited  
Date: 06-06-2023  
Place: Maval, Pune  
Assistant Vice President & Division Head  
(Authorised Officer under SARFAESI Act)

**PUBLIC NOTICE**  
NOTICE is hereby given that Smt. Mayuri Kamlesh Desai being absolute owner has agreed to sale the property described herein to Mrs. Surajben Pannalal Jain & Mr. Sandeep Pannalal Jain for the consideration. It is disclosed that property below had been originally allotted to Dinkerrai Ghalabhai Desai & Hemlata Dinkerrai Desai by M/s. Shreepati Jewels as Permanent Alternate Accommodation in lieu of their Monthly Tenancy Rights in Room No. 137 on the First Floor in the Building known as Amarwadi under registered Deed dated 01.06.2012 bearing No. BBE/03/5179/2012. That Dinkerrai G Desai & Hemlata D Desai died intestate on 23.11.2017 & 01.04.2022 respectively leaving behind Smt. Mayuri Kamlesh Desai as their only legal heir under Hindu law of succession to whom further rights attached to the property below are transferred under Registered Supplementary Agreement dated 15.12.2022.

Any person/s who claims to be legal heir/s of deceased Dinkerrai G Desai & Hemlata D Desai if any and/or any person claiming to be entitled to any hereditary claim or rights in respect of the property below by way of inheritance, Share, Sale, mortgage, lease, lien, license, gift, possession or encumbrance or otherwise is hereby called upon to intimate the same known to the undersigned in writing at the address mentioned below, together with evidence thereof, within 7 days from the date of this notice, failing which such claim shall be deemed to have been waived and abandoned and sale shall be completed.

**PROPERTY SCHEDULE**  
Flat No. 1806 adm. 475 sq. ft. (Carpet area) on the 18th Floor in G Wing of the known as "Shreepati Jewels" situated at Tatyga Chaurpary Marg, Khattar Ali Lane, Mumbai 400004 lying on the land bearing Cadastre Survey No. 37, 37/1, 37/2 & 390 of **Girgaon Division Taluka & Dist.: Mumbai City.**  
Sd/-  
M/s. SAI CONSULTANCY SERVICES  
HIGHLIGHTS MUMBAI  
Chamber No. 201, 2nd Floor, Jasmine Garden,  
Times Square, Jambhli Naka, Nr. Hotel  
2nd Floor, Thane (W), 400 601.  
Place: Mumbai  
Date: 09.06.2023

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY**  
**TESTAMINARY AND INTESTATE JURISDICTION**

**PETITION NO. 3284 OF 2022**  
Petition for Letters of Administration with Will annexed of the properties and credits belonging of Ranjana Baburam Agrawal alias Ranjana Agrawal, Hindu, Indian Inhabitant of Marathi, a Married, Occupation household who was residing at the time of her death at B-11, Versova Andheri Sangam CHS 4, Plot No. 54, S.V.P. Nagar, Near MTLN, Versova Versova Azad Nagar, Andheri (West), Mumbai - 400053 ... Deceased  
Sagar Dharameev Agrawal, aged 30 years, Hindu, Indian Inhabitant of (Mumbai), Occupation : Service, residing at B-11, Versova Andheri Sangam (C.H.S.4 Plot No. 54, S.V.P. Nagar, Near MTLN, Versova, Versova Azad) Nagar, Andheri (West), Mumbai - 400053, being sole legatee named under the last "Will" and Testament of the of the deceased abovementioned. )...Petitioner To,

1. ALL CONCERNED,  
2. Dharmveer Mahinder Agrawal (Husband)  
Whereabouts Not Known

If you claim to have any interest in the estate of the deceased you are hereby cited to come and see the proceedings before the grant of Letter of Administration with "Will" annexed. In case, you intend to oppose the grant of Letters of Administration, with the "Will" annexed you should file in the Office of the Prothonotary and Senior Master a caveat within 14 days from the service of this citation upon you.

"You are hereby informed that the free legal services from the State Legal Services Authorities, High Court/Legal Services Committees, District Legal Services Authorities and Taluka Legal Services Committees as per eligibility criteria are available to you and in case, you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authorities / Committees"  
WITNESS SHRI. SANJAY VIJAYKUMAR GANGAPURAWALA, ACTING  
24th day of May, 2023 CHIEF JUSTICE, at Bombay, aforesaid this

Sd/-  
Prothonotary and Senior Master  
Sealer  
Raghunath S. Gawde  
Advocate for the Petitioner  
This 26th day of May, 2023

**ASREC (India) Limited** Dynasty Business Park, Unit no. A-212, 2nd Floor, Andheri Kurla Road, Andheri (East), Mumbai-400 059.

**PUBLIC NOTICE FOR E-AUCTION - (SALE OF IMMOVABLE PROPERTIES)**  
(Under Rule 8(6) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002)

WHEREAS, ASREC (India) Ltd., a company incorporated under the Companies Act, 1956 is registered with Reserve Bank of India as a Securitisation and Reconstruction Company under section 3 of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) and Security Interest (Enforcement) Rules, 2002, had issued a demand notice dated 25.06.2019 u/s 3(2) of the said act calling upon the borrower 1. **M/s. Vinay Plast and its Joint Co-Borrower** in their capacity for repayment of total outstanding amount aggregating to **Rs. 22,08,471.00 (Rupees Twenty Two Crore Eight Lakhs Eight Thousand Four Hundred and Seventy-One Only)** as on **31.05.2019** (together with further interest, expenses costs, charges, repayment if any etc.) & 2) **Mr. Ashwin Chandras Kamath Prop of M/s. Shrinik Wrap** (borrower by virtue of Deed of Assignment dated 25.03.2021, executed with original lender Bharat Co-operative Bank (Mumbai) Ltd, whereby ASREC (India) Ltd. in its capacity as trustee of ASREC PS-12/2019-21 Trust, has acquired the financial assets of aforesaid borrowers from Bharat Co-operative Bank (Mumbai) Ltd with all rights, title and interest together with underlying security interest under Section 5 of the SARFAESI Act, 2002. The Authorized Officer of Bharat Co-operative Bank (Mumbai) Ltd in exercise of powers conferred under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) and Security Interest (Enforcement) Rules, 2002, had issued a demand notice dated 25.06.2019 u/s 3(2) of the said act calling upon the borrower 1. **M/s. Vinay Plast and its Joint Co-Borrower** in their capacity for repayment of total outstanding amount aggregating to **Rs. 22,08,471.00 (Rupees Twenty Two Crore Eight Lakhs Eight Thousand Four Hundred and Seventy-One Only)** as on **31.05.2019** (together with further interest, expenses costs, charges, repayment if any etc.) in respect of the advances granted by the Bharat Co-operative Bank (Mumbai) Ltd to 1. **M/s. Vinay Plast (borrower 2) Mr. Ashwin Chandras Kamath Prop of M/s. Shrinik Wrap** within the stipulated period of 60 days. The said Demand Notice dated 25.06.2019 under Sec.13 (2) of the said Act served upon you and in exercise of the powers conferred under Section 13(4) read with Enforcement of Securities (Interest) Rules, 2002, the Authorized Officer of Bharat Co-operative Bank (Mumbai) Ltd. took symbolic possession of the properties more particularly described in Schedule here under on 10.10.2019.

As the abovementioned Borrower / Joint Co-Borrowers/Partners having failed to repay the entire outstanding amount as per said demand notice, the Authorized Officer of ASREC (India) Ltd. took physical possession of 1) Unit No. B/13, "B" Building "Nand Dham Industrial Estate, Marol Maroshi Road, Andheri (East), Mumbai - 400 059 more particularly described in Schedule here under on 19.04.2023 as per order CMM, Mumbai dated 29.11.2022 and the same was published on 21.04.2023 in Free Press Journal (English) and Navshakti (Marathi) 2) Unit No. B-14 Nand Dham Industrial Estate, Marol Maroshi Road, Andheri (East), Mumbai - 400 059 more particularly described in Schedule here under on 19.12.2022 as per order CMM, Mumbai dated 11.10.2022 and the same was published on 21.12.2022 in the Free Press Journal (English) and Navshakti (Marathi) Mumbai. Since the entire dues have not been cleared, Notice is hereby given to the public in general and Borrower(s) and Joint Co-Borrower(s) in particular that the Authorized Officer hereby intends to sell the below mentioned secured properties for recovery of total outstanding amount aggregating to **Rs. 1,66,50,959/- (Rupees One Crore Sixty Six Lakhs Fifty Thousand Nine Hundred and Fifty-Nine Only)** as on 14.06.2019 (together with further interest, expenses costs, charges, repayment if any etc.) in respect of the advances granted